

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
WEST ZONAL BENCH AT AHMEDABAD**

REGIONAL BENCH – COURT NO. 03

CUSTOMS Appeal No. 12185 of 2016-DB

[Arising out of Order-in-Original/Appeal No RAJ-EXCUS-000-PR-COM-29-16-17 dated 23.09.2016 passed by Commissioner of Central Excise and Service Tax-RAJKOT]

Illesh Exports

(100% Eou) 321-322, Gidc-Ii,
Dared,
Jamnagar, Gujarat

...Appellant

VERSUS

C.C.E. & S.T.-Rajkot

Central Excise Bhavan,
Race Course Ring Road...Income Tax Office,
Rajkot, Gujarat-360001

...Respondent

APPEARANCE:

Shri Vikas Mehta, Consultant for the Appellant

Shri. Ashok Thanvi, Superintendent (Authorized Representative) for the Respondent

**CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR
HON'BLE MEMBER (TECHNICAL), MR. RAJU**

FINAL ORDER NO. 12815/2023

DATE OF HEARING:20.12.2023
DATE OF DECISION:20.12.2023

RAMESH NAIR

Shri Vikas Mehta, Consultant appearing on behalf of the appellant submits that the proprietor of the appellant firm Shri Mohan lal has expired. He submitted the death certificate.

2. Considering, the appellant has expired, the appeal is abated and disposed of.

(Dictated & Pronounced in the open Court)

**RAMESH NAIR
MEMBER (JUDICIAL)**

**(RAJU)
MEMBER (TECHNICAL)**